Table of the Sabha. [See Appendix X, Annexure No. 5.]

SHRI M. GOVINDA REDDY: May I know, Sir, whether a concrete scheme has been devised to offer incentives to the peasantry about doubling production?

SHRI S. N. MISHRA: Sir, I do not quite realise what is meant by a concrete scheme in this respect, but a number of suggestions have been made which are contained in the letter placed on the Table of the House. Now, it would be for the State Governments to assist agriculturists by providing supplies and services and the finances needed for doubling the agricultural production.

SHRI M. GOVINDA REDDY: May I know, Sir, whether there are any definite proposals to offer any assistance, financial or otherwise, to the peasantry? Has the Planning Commission thought of it?

SHRI S. N. MISHRA: No, Sir, We are going to have the National Extension Service throughout the country. That would be the main agency for bringing about this increase. Then there is also going to be the provision of credit through the opening of various branches of the State Bank all over. These are some of the things that we have in view.

SHRI M. GOVINDA REDDY: I believe, Sir, that it has come to the notice of the Planning Commission that a fall in agricultural prices has been acting as a disincentive for farmers to grow imore. What steps have been taken to remove this disincentive?

SHRI S. N. MISHRA: Sir, this is not a question to be answered in the context of the increase in production. But we have already taken a number of steps for this. I mean, the Government has taken a number of steps with which the House is quite familiar.

SHRI BHUPESH GUPTA: May I ask the hon. Minister who was answering this question as to what suggestions they have made to the

State Governments for implementation in our agrarian economy so that the production can be doubled within a particular period? Have they made any suggestion for distribution of land to the agricultural labourers and the poor peasants, especially with a view to effecting increased production?

SHRI S. N. MISHRA: Sir, the whole question of land reforms is now under examination by a Panel constituted by the Planning Commission.

SHRI KISHEN CHAND: May I know from the hon. Minister whether this doubling of agricultural production is to be obtained from the land under cultivation at present or from some additional land, and if it is from the land at present under cultivation, do the agricultural experts consider that agricultural production can be doubled by any means available at present?

SHRI S. N. MISHRA: It is not only on the basis of the land available for cultivation at the moment but also by the reclamation of wastelands as the hon. Member will find from the suggestions contained in the letter placed on the Table of the House.

\*43. [The questioner (Shri Gulsher Ahmed) was absent. For answer, ride col. 174 infra.]

\*44. [The questioner (Shri S. N. Dwivedy) was absent. For answer, vide coZ. 174

## शरणाथीं उपनगरों में उद्योगों के संगठनों के लिए प्रविधिक विशेषक

\*४४. श्री किशोरी राम : क्या पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शरणार्थी उपनगरों में उद्योगों के संगठन के लिए किन्हीं प्रविधिक विशेषमां की नियुक्ति की गई हैं ; और

(ख) क्या इन उपनगरों में छोट वैमाने के उद्योग स्रोतने के लिए उद्योगपतियाँ के कुछ आवेदन पत्र प्राप्त हुए हैं , और

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(ग) यदि हां, तो इन उद्योगपितयों को क्या स्विधाएं दंने का विचार किया जा रहा है ?

## **■(•TECHNICAL EXPERTS FOR ORGANIZING** INDUSTRIES IN REFUGEE TOWNSHIPS

- •45. SHRI KISHORI RAM: Will the Minister for REHABILITATION be pleased to
- (a) whether any technical experts have been appointed for organising industries in refugee townships;
- (b) whether Government have received any applications from industrialists for starting small scale industries in these townships; and
- (c) if so, what facilities are proposed to be given to these industrialists?]

पुनर्वास उपमंत्री (श्री जे० के० भोंसले) : (क) जी नहीं।

## (स) जी हां।

- (ग) (१) उद्योगपितयों को किस्तों अथवा किराये पर कारखानों के लिये स्थान दिये जार्यों । किश्तों पर स्थान लेने वालों से भूमि का म्ल्य ४ समान वार्षिक किश्तों में ४ प्रतिशत वार्षिक की दर से सुद के साथ वसल किया जायेगा और किराये पर लेने वालों से भूमि के मुल्य के ४ प्रतिशत के बराबर किराया लिया जायेगा ।
- (२) उद्योगपीतयों के निर्देशानुसार सरकार कारखानों के लियं भवन भी बनायंगी और भीम तथा भवन ७ से १० वर्ष की अवधि के लिये किराये पर दंगी। किराये का निश्चय भीम के मुल्य के ४ प्रतिशत और भवन की लागत के ४ १/२ प्रतिशत पर किया जायेगा । यदि उद्योग-पीत चाहें तो पद्द की अवधि के दारान में भूमि को बाजार की दर पर और भवन को घटी हुई कीमत पर खरीद सकेंगे ।

- (२) आस पास के आँद्योगिक देवों के बराबर दरों पर उन्हें विजली और पानी दिये जायेंगे।
- (४) उद्योगपीतयों द्वारा लगाई गई मशीनरी के मल्य के ५० प्रतिशत तक ७ से १५ वर्ष की अवधि के लियं त्राण दियं बायेंगे । ७ साल की अवधि के जाण के लिये ४ ९/२ प्रतिशत वार्षिक की दर से सुद लगेगा और 9 वर्ष से अधिक की अवधि के लिये सद की दर ४ २/४ प्रतिशत वार्षिक होगी।

f[THE DEPUTY MINISTER REHABILITATION (SHRI J. K. BHONSLE): (a) No.

- (b) Yes.
- (c) (i) Factory sites will be provided to industrialists on instalment or rental basis. In the former case, the price will be recovered in 5 equal annual instalments along with interest at 4 per cent, per annum, while in the latter case, only rent will be charged at 4 per cent, on the cost of land;
- (ii) Government will also construct factory buildings according to the specifications of the industrialists and give the land and buildings on rent for a period of 7|10 years. Rent will be assessed at 4 per cent, on cost of land and at 65 per cent, on cost of building. The industrialist will have the option to purchase the land and building at any time during the period of lease, land at its market value and building at its depreciated cost.
- (iii) Water and electricity will be supplied at rates comparable to those in the neighbouring industrial areas; and
- (iv) Loans will be advanced up to 50 per cent, of the value of machinery installed by the industrialists for a period of 7 to 15 years. The rate of interest will be 4J per cent, if the period of loan is up to 7 years and 4| per cent, if the period is more than 7 years.]